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CPCL	509.33
BRPL	148.79
IBP	1153.68
Lubrizol India Ltd.	141.70
EIL	63.11

*Disinvestment through GDR mechanism in 1999.

(c) No, Sir.

(d) and (e) Do not arise.

Gas Pipeline Network in AP

3293. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the status of the request of the Andhra Pradesh Government to the Central Government to set up a State-wise National Gas Pipeline Network (SNGPN) to enable the people of the State to reap benefits from the bountiful source of energy discovered close to State boundaries;

(b) the details as to the investment participation, estimated cost and modalities of implementation;

(c) by when the said SNGPN is likely to be set up; and

(d) the reasons for delay in implementing it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) GAIL (India) Ltd. has a pipeline network of 834 km in Andhra Pradesh. Further, 1385 km long Kakinada-Hyderabad-Uran-Ahmedabad pipeline has been commissioned by Reliance Gas Transportation Infrastructure Limited (RGTEL) for transporting gas from KG D6 within Andhra Pradesh and also to other parts of the country; the said pipeline passes through West Godavari, Krishna, Nalgonda, Hyderabad, Medak and Rangareddi districts of Andhra Pradesh. RGTEL has also been granted authorizations for Kakinada-Basudebpur-Howrah Pipeline, passing through East Godavari, Visakhapatnam, Vizianagaram and Srikakulam districts in Andhra Pradesh, and Vijaywada-Nellore-Chennai Pipeline, passing through East Godavari, West Godavari, Krishna, Guntur, Prakasam, Nellore and Chittoor districts in Andhra Pradesh.

The Petroleum and Natural Gas Regulatory Board (PNGRB) Act, 2006 has come into effect from 1st October 2007. Thereafter, authorization to lay, build operate or expand trunk natural gas pipelines is to be given by PNGRB. Further, Krishna Godavari Gas Network Ltd. (KGGNL), a

Company promoted by IDFC Private Equity, GSPCL and Government of Andhra Pradesh, submitted an application for grant of authorization for a 188 km common carrier pipeline from Yanam to Vishakhapatnam. PNGRB asked KGGNL to submit an Expression of Interest (EoI) in accordance with the relevant Regulations, if they were interested in seeking grant of authorization from the PNGRB. However, no such EoI has been submitted to PNGRB.

Andhra Pradesh proposals with Ministry of P. & N. G.

3294. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total number of proposals of the Andhra Pradesh Government pending with the Ministry;
- (b) the details of each such project;
- (c) the reasons for delay in giving clearance to each of these projects; and
- (d) by when these are likely to be given clearance?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Government of Andhra Pradesh has requested for allocation of 8 million metric standard cubic meters per day (mmscmd) of gas for 2100 MW Combined Cycle Power Project at Nedunur village of Karimnagar District of Andhra Pradesh.

(c) and (d) Empowered Group of Ministers (EGoM) has decided that allocation of gas from KG-D6 fields will be done to the proposed power project, subject to availability, at the time of commencement of production.

Tax holidays on oil and gas

3295. SHRI DHARAM PAL SABHARWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the New Exploration Licensing Policy (NELP)-I to VII has provided tax holidays both on oil and gas without any exceptions;
- (b) whether bidders had also submitted bids on explicit commitment on availability of seven years tax holidays on commercial production of both oil and gas under NELP-I to VII;
- (c) if so, the reasons for withdrawing tax holidays now; and
- (d) whether Government would clarify its stand on tax holidays on NELP-I and NELP-VII to avoid adverse impact on future exploration programme; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) to (d) As per provisions of Production Sharing Contracts (PSCs) signed under various rounds of New Exploration Licensing Policy (NELP) *i.e.* NELP-I to NELP-VII, Company (ies) are eligible for benefits available under the provisions of Income-tax Act,